

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203
309/252/ND/2020

IN THE MATTER OF:

DEPUTY COMMISSIONER OF INCOME TAX CENTRAL CIRCLE -2 LUDHIANA

....Applicant

Vs.

RoC & Disha Commercials Pvt. Ltd.

.....Respondent

SECTION

U/s 252

Order delivered on 28.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ankit Singh alongwith Ms. Lakshmi Gurung for IT Deptt.

For the Respondent

:

ORDER

Mr. Ankit Singh appeared on behalf of the appellant and submitted that in pursuance of the order dated 18.09.2020, the appellant has already sent notice upon all the respondents. He further submitted that he is awaiting the tracking report of the R-4 and seeks one week's time to file the affidavit of service. Ms. Sweety Kumar Khattar, Ld. ARoC appeared on behalf of RoC and submitted that the RoC has no objection, if the prayer of the appellant is allowed. On the request of the appellant, list on **12.10.2020**.

-Sd-

(K.K. VOHRA)
MEMBER (T)

Sd.

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)